

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 513/93
T.A. No.

DATE OF DECISION 12-10-1993

Shri Premalal Dilbahadur Petitioner

Shri S.P. Tamang Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Premalal Dilbahadur
 C/o 37-A Vrajeshwari Society
 Banshidhar, Part II 'D' Cabin
 Sabarmati, Ahmedabad.

Applicant.

Advocate Shri S.P. Tamang

Versus

1. Union of India, through
 Inspector General Of Police
 Western Sector, C.R.P.F.,
 Bombay.
2. Addl. Dy. I.G.P.
 Group Centre, C.R.P.F
 Gandhinagar (Gujarat)

Respondents

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 513 of 1993

Date: 12-10-1993

Per Hon'ble Shri N.B.Patel

Vice Chairman.

Heard Mr. Tamang and Mr. Kureshi. The applicant, being a member of the C.R.P.F., Mr. Tamang learned advocate for the applicant states that the Tribunal has no jurisdiction to entertain the application. He, therefore, seeks permission to withdraw the application with liberty to approach appropriate forum. Permission granted with liberty as prayed for. O.A. stands disposed of as withdrawn.

(V. Radhakrishnan)
 Member (A)

(N.B.Patel)
 Vice Chairman.

*AS.